

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH

ITEM NO :21

CP NO.(IB)514/ALD/2019

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.07.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY: ANUJ MALHOTRA V/S JAIPRAKASH ASSOCIATES LTD. & ANR.

SECTION:7 IBC

PRESENT: HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR PETITIONER : SH. ASHUTOSH KUMAR BISHNOI, ADV.
COUNSEL FOR RESPONDENT : SH. R. P. AGARWAL, SR. ADV. ASSISTED BY
SH. ABHISHEK TRIPATHI, ADVS.

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The matter was taken up today through Video Conferencing.

Heard Sh. Ashutosh Kumar Bishnoi, Advocate for the Petitioner and Sh. R.P. Agarwal, Sr. Advocate assisted by Sh. Abhishek Tripathi, Advocate for the respondent through Video Conferencing.

In view of the order passed by Hon'ble Supreme Court in the matter of "*Manish Kumar Vs. Union of India and another (Writ Petition (C) No. 26 of 2020*)" dated 19.01.2021, in which the Hon'ble Apex Court upheld the IBC (Amendment) Act, 2020, the present petition is dismissed as having become infructuous.

Dated : 23.07.2021


JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)

Typed by :
Kamud Narayan
(PS)